

**IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI**  
**COURT-III (SPECIAL BENCH)**

**ITEM No. 101**  
**IB-229(ND)/2024**

**IN THE MATTER OF:**

ILD Owners Welfare Association  
Vs.  
M/s. ALM Infotech City Pvt.Ltd

.... Petitioner/Applicant  
.... Respondent

**Order under Section 7 of the Insolvency and Bankruptcy Code, 2016**

**Order delivered on 08.05.2024**

**CORAM:**

**SHRI BACHU VENKAT BALARAM DAS**  
**HON'BLE MEMBER (JUDICIAL)**

**SHRI RAHUL BHATNAGAR**  
**HON'BLE MEMBER (TECHNICAL)**

**HYBRID HEARING (PHYSICAL & VC)**

**PRESENT:**

For Applicant :  
For Respondent :

**ORDER**

This application has been filed by M/s. ILD Owners Welfare Association under Section 7 of the IBC, 2016 seeking initiation of CIRP against M/s. ALM Infotech City Pvt. Ltd on the alleged default of Rs. 2,95,00,000/-.

Heard the Ld. Counsel appearing for Applicant. The Applicant is directed to file an affidavit indicating therein that the amount in question is Financial Debt under Section 5(8) of IBC, 2016 with relevant documents, if any within one week.

List the matter **on 05.06.2024.**

-Sd-  
**(RAHUL BHATNAGAR)**  
**MEMBER (TECHNICAL)**

-Sd-  
**(BACHU VENKAT BALARAM DAS)**  
**MEMBER (JUDICIAL)**